

ITEM NO.1501

COURT NO.3

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 2772/2011

E.A.ABOOBACKER & ORS.

Appellant(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

WITH

C.A. Nos. 2773-2774/2011 (XI-A)

C.A. No. 2775/2011 (XI-A)

Date : 27-09-2018 These matters were called on for pronouncement
of judgment today.

For Appellant(s) Mr. R. Venkataramani, Sr. Adv.
Ms. Bindu K. Nair, Adv.
Mr. Shinu J. Pillai, Adv.
Mr. Yashraj Bundela, Adv.
Mr. Praveen Vignesh, Adv.
Mr. V. K. Sidharthan, AOR

Mr. Ranjith K. C., AOR

Mr. V. N. Raghupathy, AOR

For Respondent(s) Mr. G. Prakash, AOR
Mr. Jishnu M.L., Adv.
Mrs. Priyanka Prakash, Adv.
Mrs. Beena Prakash, Adv.

Mr. R. Basant, Sr. Adv.

Mr. Sajith. P, AOR

Mr. K.V. Rashmi, Adv.

Hon'ble Mr. Justice Deepak Gupta pronounced the reportable
judgment of the Bench comprising Hon'ble Mr. Justice Madan B. Lokur
and His Lordship.

The appeals are allowed in terms of the signed reportable
judgment.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
ASSISTANT REGISTRAR

[Signed reportable judgment is placed on the file]